

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 236 OF 2018 &
IA NOS. 963, 964, 965 & 966 OF 2018

Dated: 1st November, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s ASCEND Telecom Infrastructure Pvt. Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Chirag Deswal

Counsel for the Respondent(s) : Mr. Buddy A.Ranganadhan for R-1

Mr. Sai Kumar
Ms. Shruti Awasthi for R-2

APPEAL NO. 237 OF 2018 &
IA NOS. 1073, 1074, 1075 & 1076 OF 2018

M/s Unity Telecom Infrastructure Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Chirag Deswal

Counsel for the Respondent(s) : Mr. Buddy A.Ranganadhan for R-1

Mr. Sai Kumar
Ms. Shruti Awasthi for R-2

ORDER

Learned counsel for the Respondent No. 2 seeks two weeks' time to file memo adopting the reply filed in the IAs as well as main Appeals. He is directed to file the same on or before 16.11.2018 with advance copy to the other side.

Tag to and list these appeals for hearing on **19.12.2018** along with Appeal No. 337 of 2016 and batch.

(S. D. Dubey)
Technical Member

Js/kt

(Justice Manjula Chellur)
Chairperson